SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(C) No. 15155/2022

(Arising out of impugned final judgment and order dated 26-08-2022 in WA No. 809/2022 passed by the High Court of Karnataka at Bengaluru)

THE CENTRAL MUSLIM ASSOCIATION OF KARNATAKA

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ORS.

Respondent(s)

(IA NO. 124839/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA NO. 124840/2022 - EXEMPTION FROM FILING O.T. IA NO. 124841/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SPECIAL LEAVE PETITION(C) No. 15154/2022 (IV-A) (FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 124833/2022 FOR EXEMPTION FROM FILING O.T. ON IA 124834/2022 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 124835/2022)

Date: 30-08-2022 These matters were called on for hearing today.

CORAM: HON'BLE MS. JUSTICE INDIRA BANERJEE

HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE M.M. SUNDRESH

For Parties

Mr. Kapil Sibal, Sr. Adv.

Mr. Huzefa Ahmadi, Sr. Adv.

Mr. Lzafeer Ahmad B. F., AOR

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Mr. Nizamuddin Pasha, Adv.

Mr. Ismail Zabiullah, Adv.

Mr. Aditya Samaddar , AOR

Mr. Nikhil Goel, Adv.

Mr. Aniruddha Deshmukh, AOR

Mr. Mukul Rohatgi, Sr. Adv.

Mr. Tushar Mehta, SGI

Mr. Prabhuling Navadgi, AG

Mr. K.M. Natraj, ASG

Mr. Nikhil Goel, AAG

Mr. Prasanna Deshpande, AAG

Mr. Aruna Shyam, AAG

Mr. Y.H. Vijay Kumar, AAG

Mr. Shubhranshu Padhi, AOR

Mr. Kanu Agarwal, Adv.

Mr. Sushal Tiwari, Adv.

Mr. Vishal Banshal, Adv.

Ms. Rajeshwari Shankar, Adv.

Mr. Niroop Sukirthy, Adv.

Mr. Md. Ovais, Adv.

Mr. Siddhartha Dave, Sr. Adv.

Ms. Vidhi, Adv.

Mr. Nachiketa Joshi, Adv.

Mr. Praneet Pranav, Adv.

Mr. Amit Kumar, Adv.

Mr. Shailesh Madiyal, AOR

Mr. Vinayaka S. Pandit, Adv.

Mr. Rajan Parmar, Adv.

Mr. Sudhanshu Prakash, Adv.

UPON hearing the counsel the Court made the following O R D E R

Heard learned counsel for the parties.

The writ petition is pending before the Single Bench of High Court and has been fixed for hearing on 23.09.2022.

All questions/issues may be agitated in the High Court.

In the meanwhile, *status quo*, as of date, with regard to the land in question shall be maintained by both the parties.

The special leave petitions are, accordingly, disposed of.

(GULSHAN KUMAR ARORA) (AR-CUM-PS) (MANISH ISSRANI) COURT MASTER (SH) (MATHEW ABRAHAM)
COURT MASTER (NSH)